THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) Yes Sir. As on 01.01.2014, there is a shortage of 930 IPS officers in the country. The main reason of this shortage is that the Central Government reviewed in 2009 the then existing strength of IPS officers of the country and the total cadre strength was increased from 3889 to 4720 by the end of March, 2010.

In order to fill up the increased vacancies of IPS officers, the batch-size of IPS (direct recruitment) has been increased from 88 to 103 from CSE, 2005, to 130 from CSE, 2008 and to 150 from CSE, 2009. The Government has also introduced an alternate method of recruitment to IPS *i.e.* Limited Competitive Examination to recruit 80 candidates annually. Besides the above, the process of appointments to the Indian Police Service by promotion from State Police Service has been accelerated.

## Donations received by political parties in violation of FCRA

- 308. DR. T.N. SEEMA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the Supreme Court/Election Commission has sought a reply from Government in regard to donations received by some political parties from various foreign organisations and private individuals amounting to violation of the Foreign Contributions Regulation Act (FCRA), 1976;
- (b) if so, whether Government has sent its reply to the Supreme Court/Election Commission in this regard;
  - (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the steps taken or being taken by Government to adopt the same criteria for all political parties in regard to donations received from foreign sources?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (d) In WP(C) No. 131 of 2013 (Association of Democratic Reforms and another *Vs.* Union of India), the Delhi High Court passed order on 28.03.2014 regarding donations received by some political parties. The directions of the Hon'ble High Court in the judgement dated 28.3.2014 will be complied with.

## Crime against women in the country

- 309. SHRIMATI NAZNIN FARUQUE: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that the rape cases and crime against women have become common in the country and the women and girl child are suffering insecurity in the country in both urban and rural areas including the tea growing States and especially in Uttar Pradesh; and